

**Central Administrative Tribunal  
Principal Bench**

**OA No.132/2017**

New Delhi, this the 16<sup>th</sup> day of November, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Shri Bhudev Sharma (Ex-Driver DTC),  
Age 44 years, Group 'C',  
S/o Shri Roshan Lal Sharma,  
Driver B. No.25735, T.No.67738,  
R/o 1480, A-Block Tyagi Market,  
Dabua Colony, NIT Faridabad,  
Haryana.

...Applicant

(By Advocate : Shri F.K. Jha)

**Versus**

1. Chairman-Cum-Managing Director,  
DTC Headquarter, I.P. Estate,  
New Delhi-110002.
2. Regional Manager-cum-Appellate Authority,  
Through CMD-DTC,  
DTC Head Quarter, I.P. Estate, New Delhi.
3. The Depot Manager,  
Delhi Transport Corporation,  
Sukhdev Vihar Depot, New Delhi.

...Respondents

(By Advocate : Ms. Aarti Mahajan Shedha with Shri Manoj Kumar)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard both sides.

2. When the matter was taken up for hearing, it is brought to our notice that the subject matter of the instant OA is squarely covered

by an order of this Tribunal in OA No.2351/2015 and batch dated 26.10.2016 in ***Hari Om Singh Vs. DTC & Ors.*** It is also brought to our notice that against the said batch of OAs, number of Writ Petitions have been filed by the respondents and the directions of this Tribunal insofar as reinstatement and payment of monetary benefits were already stayed.

3. In the circumstances, the OA is disposed of in terms of the order dated 26.10.2016 in OA No.2351/2015 and batch in ***Hari Om Singh Vs. DTC & Ors.*** (supra). However, the same is subject to the Writ Petitions preferred by the respondents against the various cases in ***Hari Om Singh*** and batch. Further, the applicant is entitled for the arrears from the date of filing OA. No costs.

( Nita Chowdhury )  
Member (A)

‘rk’

( V. Ajay Kumar )  
Member (J)